

SHRI RANGA (Srikakulam): We have raised this complaint very often on the floor of this House and in spite of it, the Government continues to commit this kind of mistakes, not once but repeatedly year after year. It is the special responsibility of the Chair and the Secretariat to draw their attention to this particular matter. On more than one occasion, I have drawn the attention of your Secretariat through the Speaker on the floor of the House, but unfortunately the Chair as well as the Secretariat seem to be completely helpless to help the House. I would like you to take it up with the concerned department.

MR. SPEAKER: I will take it up. Now, Dr. Ram Subhag Singh.

ANNUAL REPORT ETC. OF THE ORISSA
ROAD TRANSPORT CO. LTD. GANJAM

THE MINISTER OF RAILWAYS
(DR. RAM SUBHAG SINGH): I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1966-67.
- (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1966-67.
- (iii) Directors' Report and statement of accounts for the year 1966-67 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon;

- (2) A statement showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-1822/69].

AUDIT REPORT (COMMERCIAL) 1968
AND FINAL REPORT ETC. OF THE FIFTH
FINANCE COMMISSION

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P. C. SETHI): I beg to lay on the Table—

- (1) A copy of the Audit Report (Commercial), 1968 (Hindi version) under article 151 (1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963. [Placed in Library. See No. LT-1823/69].

- (2) A copy of the Final Report (Hindi and English versions) of the Fifth Finance Commission together with an Explanatory Memorandum as to the action taken thereon under article 281 of the Constitution. [Placed in Library. See No. LT-1824/69]

NOTIFICATION UNDER THE ESSENTIAL
SERVICES MAINTENANCE ACT, 1968

THE MINISTER OF STATE IN
THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968, a copy of Notification No. G.S.R. 2052 (English version) and G.S.R. 2053 (Hindi version) published in Gazette of India dated the 22nd August, 1969 declaring the service in the Food Corporation of India to be an essential service for the purposes of the said Act. [Placed in Library. See No. LT-1825/69]